

3,254 tonnes of N. It is expected that these supplies will be completed shortly. In order to move stocks expeditiously in the context of shortage of wagons, Kerala Government has also been allowed to move stocks by road with full reimbursement of cost by the Pool. These release orders are in terms of Urea. It has not been possible to allot any Ammonium Sulphate due to limited availability and supplies already made by M/s. FACT to them as mentioned in item (ii) below. The Kerala Government had been advised well in advance to switch over from the use of Ammonium Sulphate to that of Urea.

(ii) *Domestic production.*—In order to enforce the supplies by domestic manufacturers, Government of India have issued notifications under Essential Commodities Act ordering the manufacturers concerned to supply the quantities promised in Zonal Conferences to the State Governments. This enables the State Government to enforce, under the law, the supplies promised to them by domestic manufacturers. In this connection it may be noted that the total quantity to be supplied by the domestic manufacturers to Kerala State for Kha-rif 72 (6 months from April to September, 72) comes to 12,010 tonnes of N against which, during the period April-July 72 (4 months), 7273 tonnes of N have already been supplied which indicates that supplies have been kept up by the domestic manufacturers.

(c) In respect of CAN, the State Government have been informed that there is difficulty in the import of CAN and that Urea is better suited for the wetland paddy crop of Kerala. However, for the July-September 72 quarter, the State Government have been allotted 1,000 tonnes of CAN.

(d) The total quantities of fertilisers, in terms of nutrients, imported during the year 1971-72 is as follows :—

(in tonnes of nutrients)		
N	P	K
4,80,945	2,47,511	2,67,570

The distribution to Kerala during 1971-72 was 520 tonnes of N (2000 tonnes of CAN specially asked for by the State Government) and 37,007 tonnes of K. It may be mentioned that a major part of the fertiliser requirements of Kerala are met by the domestic manufacturers, the main supplier being M/s. FACT. During the year 1971-72, no requirements for supply of imported fertilisers to the State Government were recorded in the Zonal Conference.

#### CONFIDENCE BUILDING TRAINING TO SCHEDULED CASTE

1496. SHRI S. KUMARAN:  
SHRI K. P. SUBRAMANIA  
MENON;

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the scheme submitted by the Government of Kerala to provide Confidence Building Training to the persons belonging to Scheduled Caste and Scheduled Tribes, has been approved; and

(b) if not, what is the present stage of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI D. P. YADAV) : (a) No, Sir.

(b) The four Coaching-cum-Guidance Centres at Kanpur, Jabalpur, Madras and Delhi were set up on Pilot basis. The progress made by these Centres is being evaluated. The decision regarding extending the scope of this scheme to other cities will depend on the result of evaluation of the work done by the existing Centres.

#### REPRESENTATIONS MADE BY THE STATE WAKF BOARD

1497. SHRI MAQSOOD ALI KHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that numerous representations have been made by

the respective State Wakf Boards to make necessary changes in the Muslim Wakf Act of 1954 to make it more effective; and

(b) what steps are being taken by Government in this regard ?

THE MINISTER OF AGRICULTURE  
(SHRI FAKHRUDDIN ALI AHMED) :

(a) No representations have been received by Government so far. However, Central Wakf Council has received many suggestions from the State Wakf Boards for amending the Muslim Wakf Act, 1954.

(b) All such suggestions have been referred to the Wakf Enquiry Committee which has been constituted in December 1970. A copy of the terms of reference to the committee is enclosed. Further steps would be taken after receipt of the report from the said committee.

#### STATEMENT

(1) To evaluate the actual working of the various provisions of the Wakf Act, 1954, specially in the context of the adequacy or inadequacy of the provisions of the Act from the point of view of effective supervision on wakf administration by the various authorities under the Act and to suggest any improvements therein in the interest of better administration of wakf properties;

(2) To study the methods of supervision of wakf administration at various levels, namely. Central Wakf Council, State Wakf Boards, the State Governments and the Central Government, to consider the defects and shortcomings, if any, of these methods and to suggest measure for avoiding such defects and shortcomings.

(3) To evaluate how far and to what extent provisions for direct management by the Wakf Boards of wakf properties under certain special circumstances specified in the Wakf Act, 1954 have already led to the improvement in the management of the wakf institutions

during the period of such direct management by the Board,

(4) To suggest the agencies by which and the manner in which the auditing of accounts of the Wakf Boards and the large size wakf institutions might be more effectively and better got done.

(5) To consider the types of irregularities, lapses or improprieties that may have taken place in wakf administration or supervision thereof and to suggest the measures (whether procedural or otherwise) necessary to ensure that such irregularities, lapses or improprieties do not recur in future.

(6) To examine the working of the institution of *mutawatlis* by subjecting some of the large, medium and small size wakfs to scrutiny and to suggest Ways and means for their proper functioning and management.

(7) -To ascertain the extent to which the basic concept of wakfs and objects of various categories of wakfs are being promoted and to suggest ways and means for the proper promotion thereof,

(8) To inquire into and report on any other matter relevant to any of the matters specified above, which in the opinion of the Committee, requires to be inquired into.

#### SCHOLARSHIPS TO STUDENTS BELONGING TO SCHEDULED CASTES

1498. SHRI JANARDHANA  
REDDY : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the details of the amounts provided by the Government of India to the State Governments to meet expenditure on scholarships for students belonging to scheduled castes and scheduled tribes and other backward classes during the last five years;

(b) whether it is a fact that the Government of Andhra Pradesh could